

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: PAPER ONE 20th Nov., 1978.

NOTIFICATION
(INCOME-TAX)

No. 2583 (F.No. 197/90/78-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (235) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies 'the Bombay Humanitarian League' for the purpose of the said section for and from the assessment year 1974-75.

Sd/-
(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. Hon. Secy., Bombay Humanitarian League, Pagarandir, 123/127, Mumbadevi Road, Bombay-400003.
2. The Commissioner of Income-tax, Bombay City-IV, Bombay with reference to his letter No. BC/IT/288(12)/78-79 dated 8.9.78.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(IAS)/(P&I)/(Inv.), New Delhi.
5. Director of RM Services (Income-tax), 1st Floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers and Section of I.T. Wing of C.D.F.W., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Pse. of Ins. (RS&P), New Delhi (5 copies).
9. Director of Training, IAS(IT), Staff College, Nagpur (5 copies).
10. Shri M.P. Rao, Jt. Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

Sd/-
(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE

NO. CC/IT(AI)/2491/810/RSF/78.

ASSISTANT DIRECTOR (RS&P).

* SHASTRI *